

**MINUTES OF THE MEETING No. 45/08 HELD ON 13.2.2008
UNDER THE CHAIRMANSHIP OF Shri S.K.Prasad Addl. DGFT.**

The 45/08 meeting of Norms Committee was held on 13.2.2008 under the Chairmanship of Shri S.K.Prasad Addl. DGFT.

The Committee first considered minutes of the NC Meeting No.44/08 for confirmation and confirmed and adopted the same without any change.

Case No A-1400 NC No.45/08 Dated 13.2.08	M/s. Grauer & Weil (India) Ltd. F.No.01/83/162/ 910/AM08/DES-IV RLA No. 03/94/40/506/AM08 Lic.No. 0310450466 Dt. 16.11.2007.
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The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/8/2004.Ch.III dated 7.12.2006 decided to approve the case on repeat basis as under:-

Item of Export	Qty.	Item of Import	Qty.
SOLAR PPS OH 8000 ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME- HYDROXY-3-SULPHOPROPYL) PYRIDINIUM HYDROXIDE, INNER SALT	1-2 1 KG.	EPICHLOROHYDRIN PYRIDINE	0.528 KG. 0.405 KG.
SOLAR PME 900 ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME - PROPARGYL ALCOHOL ETHOXYLATED	1 KG.	PROPARGYL ALCOHOL	0.620 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1401 NC No.45/08 Dated 13.2.08	M/s. Grauer & Weil (India) Ltd. F.No.01/83/50/ 2013/AM08/DES-IV RLA No. 03/94/40/883/AM08 Lic.No. 0310451865 Dt. 16.11.2007.
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The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/8/2004.Ch.III dated 7.12.2006 decided to approve the case on repeat basis as under:-

Item of Export	Qty.	Item of Import	Qty.
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SOLARAR BEO 252 - CHEMICAL NAME -	ELECTROPLATING REACTION PRODUCT ETHOXYLATED 2 BUTYNE 1,4 DIOL	1	KG.	BUTYNEDIOL	1.080 Kg.
SOLAR BA 77 PRODUCT - CHEMICAL NAME -	ELECTROPLATING REACTION 3 BUTENE 2 ONE 4 - PHENYL	1	KG.	ORTHOCHLORO BENZALDEHYDE	0.700 Kg.
SOLAR BMP 176 ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME -	PROPOXYLATED 2 BUTYNE 1,4 DIOL	1	KG.	BUTYNEDIOL	1.280 Kg.
SOLAR PME 900 REACTION PRODUCT - CHEMICAL NAME -	ELECTROPLATING ETHOXYLATED PROPARGYL ALCOHOL	1	KG.	PROPARGYL ALCOHOL	0.620 kg.
SOLAR PPS OH 8000 REACTION PRODUCT - CHEMICAL NAME -	ELECTROPLATING HYDROXY-3-SULPHOPROPYL) PYRIDINIUM HYDROXIDE, INNER SALT	1-2	1	KG.	EPICHLOROHYDRIN 0.528 KG. PYRIDINE 0.405 KG.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1402 NC No.45/08 Dated 13.2.08	M/s. Grauer & Weil (India) Ltd. F.No.01/83/50/ 1990/AM08/DES-IV RLA No. 03/94/40/380/AM08 Lic.No. 0310449731 Dt. 8.11.2007.
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The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/8/2004.Ch.III dated 7.12.2006 decided to approve the case on repeat basis as under:-

Item of Export	Qty.	Item of Import	Qty.
ZINCLITE 610 CM CONTAINING 20.8% EPICHLOROHYDRIN, 10% LUGALVAN G 35, 10% POLYVINYL ALCOHOL (POLYSIZER 173)	1	LTR.	EPICHLOROHYDRIN 0.208 KG. LUGALVAN G 35 (POLYETHYLENE IMINE) 0.100 KG. POLYVINYL ALCOHOL (POLYSIZER 173) 0.100 KG.

SOLAR PME 900 REACTION PRODUCT - CHEMICAL NAME - PROPARGYL ALCOHOL	ELECTROPLATING ETHOXYLATED	1	KG.	PROPARGYL ALCOHOL	0.620 kg.
SOLAR BBIS CHEMICAL NAME -	ELECTROPLATING REACTION PRODUCT - BIS BENZENE SULFOYLNIMIDE	1	KG.	BENEZENE SULPHONAMIDE BENEZENE SULPHONYL CHLORIDE	0.600 Kg.
SOLAR DEP 151 ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME- N-N-DIETHYL-2 PROPYNE-1- AMINE		1	KG.	PROPARGYL ALCOHOL	2.600 Kg.
SOLAR ATPN - CHEMICAL NAME - BETAINE	ELECTROPLATING REACTION PRODUCT CARBOXYETHYL ISOTHIURONIUM	1	KG.	SACCHARIN ALLYLCHLORIDE	0.806 kg.
SOLAR PPS OH 8000 PRODUCT - CHEMICAL NAME- SULPHOPROPYL) PYRIDINIUM HYDROXIDE, INNER SALT	ELECTROPLATING REACTION 1-(2 HYDROXY-3-	1	KG.	EPICHLOROHYDRIN PYRIDINE	0.528 KG. 0.405 KG.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1403 NC No.45/08 Dated 13.2.08	M/s. Grauer & Weil (India) Ltd. F.No.01/83/50/ 2007/AM08/DES-IV RLA No. 03/94/40/777/AM08 Lic.No. 0310451135 Dt. 22.11.2007.
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The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/8/2004.Ch.III dated 7.12.2006 decided to approve the case on repeat basis as under:-

Item of Export	Qty.	Item of Import	Qty.
ZINCBRITE 160 C BRIGHTNER ELECTROPLATING BRIGHTENER - CONTAINING 51.5% EPICHLOROHYDRIN, 2.8% LUGALVAN G 35 & 2.5% POLYVINYL ALCOHOL (POLYSIZER 173)	1 LTR.	EPICHLOROHYDRIN LUGALVAN G 35 (POLYETHYLENE IMINE) POLYVINYL ALCOHOL (POLYSIZER 173)	0.515 KG. 0.028 KG. 0.025 KG.

SOLAR BBIS CHEMICAL NAME -	ELECTROPLATING REACTION PRODUCT - BIS BENZENE SULFOYLNIMIDE	1	KG.	BENEZENE SULPHONAMIDE BENEZENE SULPHONYL CHLORIDE	0.600 kg. 0.675 kg.
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1404 NC No.45/08 Dated 13.2.08	M/s. Grauer & Weil (India) Ltd. F.No.01/83/50/ 1994/AM08/DES-IV RLA No. 03/94/40/377/AM08 Lic.No. 0310449975 Dt. 13.11.2007.
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The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/8/2004.Ch.III dated 7.12.2006 decided to approve the case on repeat basis as under:-

Item of Export	Qty.	Item of Import	Qty.
SOLAR PPS OH 8000 ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME- 1-(2 HYDROXY-3- SULPHOPROPYL) PYRIDINIUM HYDROXIDE, INNER SALT	1 KG.	EPICHLOROHYDRIN PYRIDINE	0.528 KG. 0.405 KG.

SOLAR DEP 151 ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME- N-N-DIETHYL-2 PROPYNE-1- AMINE	1 KG.	PROPARGYL ALCOHOL	2.600 kg
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SOLAR PME 900 ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME - PROPARGYL ALCOHOL	1 KG.	PROPARGYL ALCOHOL	0.620 kg.
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SOLAR ATPN ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME - BETAINE	1 KG.	SACCHARIN ALLYLCHLORIDE	0.806 kg.
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SOLAR BBIS CHEMICAL NAME -	ELECTROPLATING REACTION PRODUCT - BIS BENZENE SULFOYLNIMIDE	1	KG.	BENEZENE SULPHONAMIDE BENEZENE SULPHONYL CHLORIDE	0.600 kg. 0.675 kg.
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1405 NC No.45/08 Dated 13.2.08	M/s. Grauer & Weil (India) Ltd. F.No.01/83/50/ 2014/AM08/DES-IV RLA No. 03/94/40/885/AM08 Lic.No. 0310451866 Dt. 28.11.2007.
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The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/8/2004.Ch.III dated 7.12.2006 decided to approve the case on repeat basis as under:-

Item of Export	Qty.	Item of Import	Qty.
CHROME CA SALT SALT - CONTAINING 99% CHROMIC ACID	1 KG.	CHROMIC ACID	0.990 KGS.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1406 NC No.45/08 Dated 13.2.08	M/s. Grauer & Weil (India) Ltd. F.No.01/83/50/ 2011/AM08/DES-IV RLA No. 03/94/40/838/AM08 Lic.No. 0310451327 Dt. 23.11.2007.
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The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/8/2004.Ch.III dated 7.12.2006 decided to approve the case on repeat basis as under:-

Item of Export	Qty.	Item of Import	Qty.
ZINCBRITE 20 BRIGHTNER ELECTROPLATING BRIGHTENER - CONTAINING 26.3% EPICHLOROHYDRIN, 2% LUGALVAN G 35, 2% POLYVINYL ALCOHOL (POLYSIZER 173), 5% SODIUM GLUCONATE	1 LTR.	EPICHLOROHYDRIN	0.263 KG.
		LUGALVAN G 35 (POLYETHYLENE IMINE)	0.020 KG.
		POLYVINYL ALCOHOL (POLYSIZER 173)	0.020 KG.
		SODIUM GLUCONATE	0.050 KG.

ZINCBRITE 160 C BRIGHTNER ELECTROPLATING BRIGHTENER - CONTAINING 51.5% EPICHLOROHYDRIN, 2.8% LUGALVAN G 35 & 2.5% POLYVINYL ALCOHOL (POLYSIZER 173)	1 LTR.	EPICHLOROHYDRIN	0.515 KG.
		LUGALVAN G 35 (POLYETHYLENE IMINE)	0.028 KG.
		POLYVINYL ALCOHOL (POLYSIZER 173)	0.025 KG.

ZINCBRITE 16 ZINC SALT (SPL) ELECTROPLATING SALT - CONTAINING 50% SODIUM CYANIDE	1 KG.	SODIUM CYANIDE	0.500 KG.
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GINBOND 812 ELECTROPLATING CLEANER - CONTAINING 30% POLYVINYL ALCOHOL(POLYSIZER 173)	1	KG.	POLYVINYL ALCOHOL (POLYSIZER 173)	0.300 KGS.
MONICOL PURIFIER ELECTROPLATING ADDITIVE - CONTAINING 15% POLYVINYL ALCOHOL (POLYSIZER 173)	1	LTR.	POLYVINYL ALCOHOL (POLYSIZER 173)	0.150 KGS.
REGULEX CHROME SALT ELECTROPLATING SALT - CONTAINING 98.5% CHROMIC ACID	1	KG.	CHROMIC ACID	0.985 KGS.
HENE CHROME SALT ELECTROPLATING SALT -CONTAINING 98.5% CHROMIC ACID	1	KG.	CHROMIC ACID	0.985 KGS.
MIST FREE L ELECTROPLATING ADDITIVE - CONTAINING 17.5% RM 95	1		RM 95 (POTASSIUM PERFLUORO ALKIL SULPHONATE)	0.175 KGS.
GINTHOX Q 558 ELECTROPLATING PASSIVATION - CONTAINING 23% POLYVINYL ALCOHOL(POLYSIZER 173)	1	KG.	POLYVINYL ALCOHOL (POLYSIZER 173)	0.230 Kg.
ZINCALITE CLZ 65 M ELECTROPLATING BRIGHTENER - CONTAINING 20% SODIUM GLUCONATE	1	LTR.	SODIUM GLUCONATE	0.200 KG.
ZINCALITE CLZ 65 R ELECTROPLATING BRIGHTENER - CONTAINING 20% SODIUM GLUCONATE	1	LTR.	SODIUM GLUCONATE	0.200 KG.
ZINTHOBRITE CLZ 937 BP ELECTROPLATING SALT - CONTAINING 75% BORIC ACID	1	KG.	BORIC ACID	0.750 KGS.
ZINTHOBRITE CLZ 937 A ELECTROPLATING ADDITIVE - CONTAINING 20% SODIUM GLUCONATE	1	LTR.	SODIUM GLUCONATE	0.200 KGS.

GINTHOX 982 L	1 LTR.	LUGALVAN G 35 (POLYETHYLENE IMINE)	0.160 KGS.
SODIUM CONDUCTING SALT (PELLETS) ELECTROPLATING SALT - CONTAINING 95% SODIUM CYANIDE	1 KG.	SODIUM CYANIDE (POWDER)	0.950 KGS.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1407 NC No.45/08 Dated 13.2.08	M/s. Grauer & Weil (India) Ltd. F.No.01/83/50/ 2017/AM08/DES-IV RLA No. 03/94/40/921/AM08 Lic.No. 0310452881 Dt. 6.12.2007.
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The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/8/2004.Ch.III dated 7.12.2006 decided to approve the case on repeat basis as under:-

Item of Export	Qty.	Item of Import	Qty.
SOLAR PPS OH 8000 ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME- 1-(2 HYDROXY-3- SULPHOPROPYL) PYRIDINIUM HYDROXIDE, INNER SALT	1 KG.	EPICHLOROHYDRIN	0.528 KG.
		PYRIDINE	0.405 KG.
SOLAR PME 900 ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME - ETHOXYLATED PROPARGYL ALCOHOL	1 KG.	PROPARGYL ALCOHOL	0.620 kg.
SOLAR BA 77 ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME - 3 BUTENE 2 ONE 4 - PHENYL	1 KG.	ORTHOCHLORO BENZALDEHYDE	0.700 KG.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1408 NC No.45/08 Dated 13.2.08	M/s. Grauer & Weil (India) Ltd. F.No.01/83/50/ 1998/AM08/DES-IV RLA No. 03/94/40/757/AM08 Lic.No. 0310450462 Dt. 16.11.2007.
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The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/8/2004.Ch.III dated 7.12.2006 decided to approve the case on repeat basis as under:-

Item of Export	Qty.	Item of Import	Qty.
SOLAR PPS OH 8000 ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME- 1-(2 HYDROXY-3- SULPHOPROPYL) PYRIDINIUM HYDROXIDE, INNER SALT	1 KG.	EPICHLOROHYDRIN PYRIDINE	0.528 KG. 0.405 KG.
SOLAR PME 900 ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME - ETHOXYLATED PROPARGYL ALCOHOL	1 KG.	PROPARGYL ALCOHOL	0.620 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1409 NC No.45/08 Dated 13.2.08	M/s. Grauer & Weil (India) Ltd. F.No.01/83/50/ 1993/AM08/DES-IV RLA No. 03/94/40/500/AM08 Lic.No. 0310449970 Dt. 13.11.2007.
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The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/8/2004.Ch.III dated 7.12.2006 decided to approve the case on repeat basis as under:-

Item of Export	Qty.	Item of Import	Qty.
ZINCBRITE 160 C BRIGHTNER ELECTROPLATING BRIGHTENER - CONTAINING 51.5% EPICHLOROHYDRIN, 2.8% LUGALVAN G 35 & 2.5% POLYVINYL ALCOHOL (POLYSIZER 173)	1 LTR.	EPICHLOROHYDRIN LUGALVAN G 35 (POLYETHYLENE IMINE) POLYVINYL ALCOHOL (POLYSIZER 173)	0.515 KG. KG. 0.028 KG. KG. 0.025 KG.
SOLAR BMP 176 ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME - PROPOXYLATED 2 BUTYNE 1,4 DIOL	1 KG.	BUTYNEDIOL	1.280 KG.

SOLAR DEP 151
ELECTROPLATING REACTION
PRODUCT - CHEMICAL NAME-
N-N-DIETHYL-2 PROPYNE-1-
AMINE

1 KG.

PROPARGYL ALCOHOL

2.600 Kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1410
NC No.45/08
Dated 13.2.08

M/s. Grauer & Weil (India) Ltd.
F.No.01/83/50/ 1995/AM08/DES-IV
RLA No. 03/94/40/404/AM08
Lic.No. 0310449979 Dt. 13.11.2007.

The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/8/2004.Ch.III dated 7.12.2006 decided to approve the case on repeat basis as under:-

SOLAR ATPN
- CHEMICAL NAME -
BETAINE

ELECTROPLATING REACTION PRODUCT
CARBOXYETHYL ISOTHIURONIUM

1 KG.

SACCHARIN

0.806 kg.

ALLYLCHLORIDE

SOLAR BMP 176
REACTION PRODUCT - CHEMICAL NAME -
2 BUTYNE 1,4 DIOL

ELECTROPLATING
PROPOXYLATED

1 KG.

BUTYNEDIOL

1.280 KG.

SOLAR PME 900
REACTION PRODUCT - CHEMICAL NAME -
PROPARGYL ALCOHOL

ELECTROPLATING
ETHOXYLATED

1 KG.

PROPARGYL ALCOHOL

0.620 kg.

SOLAR DEP 151
ELECTROPLATING REACTION
PRODUCT - CHEMICAL NAME-
N-N-DIETHYL-2 PROPYNE-1-
AMINE

1 KG.

PROPARGYL ALCOHOL

2.600 Kg.

SOLAR PS PRODUCT - CHEMICAL NAME - SULPHONATE	ELECTROPLATING REACTION SODIUM PROPYNE	1	KG.	PROPARGYL ALCOHOL	0.300 kg.
SOLAR BBIS CHEMICAL NAME -	ELECTROPLATING REACTION PRODUCT - BIS BENZENE SULFOYLNIMIDE	1	KG.	BENEZENE SULPHONAMIDE	0.600 kg.
				BENEZENE SULPHONYL CHLORIDE	0.675 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1411 NC No.45/08 Dated 13.2.08	M/s. Grauer & Weil (India) Ltd. F.No.01/83/50/ 1997/AM08/DES-IV RLA No. 03/94/40/275/AM08 Lic.No. 0310450438 Dt. 16.11.2007.
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The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/8/2004.Ch.III dated 7.12.2006 decided to approve the case on repeat basis as under:-

Item of Export	Qty.	Item of Import	Qty.
SOLAR PPS OH 8000 ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME- 1(2 HYDROXY-3- SULPHOPROPYL) PYRIDINIUM HYDROXIDE, INNER SALT	1	KG. EPICHLOROHYDRIN	0.528 KG.
		PYRIDINE	0.405 KG.

SOLAR PME 900 REACTION PRODUCT - CHEMICAL NAME - PROPARGYL ALCOHOL	ELECTROPLATING ETHOXYLATED	1	KG.	PROPARGYL ALCOHOL	0.620 kg.
SOLARAR BEO 252 - CHEMICAL NAME -	ELECTROPLATING REACTION PRODUCT ETHOXYLATED 2 BUTYNE 1,4 DIOL	1	KG.	BUTYNEDIOL	1.080 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1412 NC No.45/08 Dated 13.2.08	M/s. Modern Insecticides Ltd. F.N. 01/83/162/ 1056 / AM08/DES-IV RLA F.No. 30/24/40/40/AM/08 Lic. NO. 3010054018 dt. 26.11.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.

Case No A-1413 NC No.45/08 Dated 13.2.08	M/s. Silver Oak Ltd. F.N. 01/83/50/ 2005 / AM08/DES-IV RLA F.No. 05/24/40/646/AM/08 Lic. NO. 0510212232 dt. 19.11.2007
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of earlier comments dt. 26.12.2007 offered by him the Committee decided to call for the following information from the firm as under:-

1. Net weight of each of the export product.
2. Copy of the Approved Formulation under Drug and Cosmetics Act.
3. Calculation Sheet on the basis of Approved Formulation to arrive at the quantity of raw materials asked for.

Accordingly the case may be re-listed on 12.3.2008.

Case No A-1414 NC No.45/08 Dated 13.2.08	M/s. Redox Pharmachem Ltd. F.N. 01/83/162/ 1071 / AM08/DES-IV RLA F.No. 05/24/40/500/AM/08 Lic. NO. 0510210770 dt. 18.10.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 7.9.2007 issued by the D/o C&PC (Chem.Div.). The committee also decided to send DL to firm as per given below:-

1. CA certificate certifying the production of export item (Thymol) achieved by you for the last three years. And corresponding consumption of different raw materials.

Accordingly the case may be re-listed on 12.3.2008

Case No. M-1415 NC No.45/08 Dated 13.2.08	M/s. Mihir Chemicals Industries Ltd. F.N. 01/82/50/ 617 / AM07/DES-IV RLA F.No. 3/95/40/ 489 /AM07 Lic. NO. 0310391618 dt. 26.7.2006
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/43/2003/Ch.III dated 16.4.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Optical Whitening Agent/(Ultra White SFG) (containing : 1,4 Bis (O-Cyano-styryl) Benzene 2.15% and Optical Brightner ER □ 14.5%	1 kg.	1. 1,4 Bis (O-Cyano-styryl Benzene 2. Optical Brightner ER II 3. Dispersing Agent 4. Wetting Agent 5. Vinyl Pyrolidon Co-Polymer (Solid content 30%Aqueous solution) 6. Mono Ethylene Glycol	0.0219 kg. 0.148 kg. 0.117 kg. 0.016 kg. 0.079 kg. 0.102 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1416 NC No.45/08 Dated 13.2.08	M/s. Gujarat Boron Derivatives Pvt. Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 34/24/40/297/AM07 Lic.No. 3410018451 Dt. 30.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee decided to issue a DO reminder to Deptt. of Fertilizer for comments. . The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 12.3.2008.

Case No. A-1417 NC No.45/08 Dated 13.2.08	M/s. Mohini Organics Pvt. Ltd. F.N. 01/83/162/ 915 / AM08/DES-IV RLA F.No. 03/95/40/ 410 /AM08 Lic. NO. 0310437696 dt. 30.7.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/14/2006/Ch.III dated 15.2.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Poly sorbate 60 Polyoxy Ethylene 20 Sorbitan Mono Stearate	1 kg.	1. Sorbitol 70% 2. Stearic Acid 3. Ethylene Oxide	0.169 kg. 0.247 kg 0.684 kg.
Poly sorbate 40 Polyoxy Ethylene 20 Sorbitan Mono Palmitate	1 kg.	1. Sorbitol 70% 2. Palmitic Acid 3. Ethylene Oxide	0.192 kg 0.152 kg 0.680 kg
Poly sorbate 80 Polyoxy Ethylene 20 Sorbitan Mono Oleate	1 kg.	1. Sorbitol 70% 2. Oleic Acid (80%) 3. Ethylene Oxide	0.167 kg. 0.256 kg 0.676 kg
Poly sorbate 20 Polyoxy Ethylene 20 Sorbitan Mono Laurate	1 kg.	1. Sorbitol 70% 2. Distilled Coconut Fatty Acid 3. Ethylene Oxide	0.200 kg. 0.171 kg 0.721 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1418 NC No.45/08 Dated 13.2.08	M/s. Saint Gobain Glass India Ltd. F.N. 01/83/50/ 2014 / AM08/DES-IV RLA F.No. 04/24/40/168 /AM08 Lic. NO. 0410090754 dt. 29.8.2007
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 13.2.2008 offered by him the Committee decided to approve the case as under:-

Item Of Export	Qty.	S. No.	Item of Import	Qty. Recommended
Laminated Safety Glass Windshield Green With Shade Band (Thickness 4.96 mm to 5.76 mm.)	5000 Sq. Meters	1.	Tinted Float Glass(Thickness 2.1mm to 2.5 mm)	12,000 Sq. Meters
		2.	Poly Vinyl Butyral Film with shade band (Thickness 0.76 mm)	5500 Sq. Meters
		3.*	Grinding Wheel (Abrasives)	2.0 No.
		4.	Mirror Button(Plastic)	Nett To Nett.
		5.	Enamel (Porcelain Enamel base frit)	50.0 Kg.
		6.	Diluents for Enamel	3.25 Kg.
		7.	Medium 239 (Ethyl Acetate Base)	1.0 Kg.
		8.*	Eskal 15 Powder (Natural Calcium Carbonate)	50.83 Kg.

		9.	Furnace Roller (Ceramic)	Not Allowed
		10.*	Stainless Steel Cloth (Furnace Tooling Cloth)	10.42 Meter
		11.*	EPDM Rings (Vacuum Tubes)	17 No.
		12.	Pine Wood Sawn -	As per packing Policy

- There should be overall Value Cap Of 2 % of FOB Value on item at Sr. No.3, 8, 10, 11 taken together.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1419 NC No.45/08 Dated 13.2.08	M/s. Saint Gobain Glass India Ltd. F.N. 01/83/50/ 2018 / AM08/DES-IV RLA F.No. 04/24/40/166 /AM08 Lic. NO. 0410090751 dt. 29.8.2007
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 13.2.2008 offered by him the Committee decided to approve the case as under:-

Item of Export	Qty.	S. No.	Item of Import	Qty. Recommended
Laminated Safety Glass Windshield Green/Clear With Shade Band (Thickness 4.96 mm to 5.76 mm.)	6000 Sq. Meters	1.	Clear Float Glass(Thickness 2.1mm to 2.5 mm)	7200 Sq. Meters.
		2.	Tinted Float Glass(Thickness 2.1mm to 2.5 mm)	7200 Sq. Meters
		3.	Poly Vinyl Butyral Film with shade band (Thickness 0.76 mm)	6600 Sq. Meters
		4. *	Grinding Wheel (Abrasives)	2.0 No.
		5.	Mirror Button(Plastic)	Nett To Nett.
		6.	Enamel (Porcelain Enamel base frit)	60.0 Kg.
		7.	Diluents for Enamel	3.9 Kg.
		8.	Medium 239 (Ethyl Acetate Base)	1.2 Kg.
		9. *	Eskal 15 Powder (Natural Calcium Carbonate)	61.0 Kg.
		10.	Furnace Roller (Ceramic)	Not Allowed
		11.*	Stainless Steel Cloth (Furnace Tooling Cloth)	12.50 Meter
		12.*	EPDM Rings (Vacuum Tubes)	20 No.
		13.	Pine Wood Sawn -	As per packing Policy

* There should be overall Value Cap Of 2 % of FOB Value on item at Sr. No.4, 9, 11, 12 taken together.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1420 NC No.45/08 Dated 13.2.08	M/s. Saint Gobain Glass India Ltd. F.N. 01/83/162/ 904 / AM08/DES-IV RLA F.No. 04/24/40/169 /AM08 Lic. NO. 0410090761 dt. 29.8.2007
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 13.2.2008 offered by him the Committee decided to approve the case as under:-

Item of Export	Qty	S. No	Item of Import	Qty. Recommended
Laminated Safety Glass Windshield Green/Green With Shade Band (Thickness 4.96 mm to 5.76 mm.)	55000 Sq. Meters	1.	Tinted Float Glass(Thickness 2.1mm to 2.5 mm)	1,32,000 Sq. Meters
		2.	Poly Vinyl Butyral Film with shade band (Thickness 0.76 mm)	60,500 Sq. Meters
		3.*	Grinding Wheel (Abrasives)	17.0 No.
		4.	Mirror Button(Plastic)	Net to Net.
		5.	Enamel (Porcelain Enamel base frit)	550.0 Kg.
		6.	Diluents for Enamel	35.75 Kg.
		7.	Medium 239 (Ethyl Acetate Base)	11.0 Kg.
		8.*	Eskal 15 Powder (Natural Calcium Carbonate)	556 Kg.
		9.	Furnace Roller (Ceramic)	Not Allowed
		10.*	Stainless Steel Cloth (Furnace Tooling Cloth)	114.57 Meter
		11.*	EPDM Rings (Vacuum Tubes)	185.0 No.
		12.	Pine Wood Sawn -	As per packing Policy

* There should be overall Value Cap Of 2 % of FOB Value on item at Sr.
No.3, 8, 10, 11 taken together.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1421 NC No.45/08 Dated 13.2.08	M/s. K.V.Fire Chemicals F.N. 01/83/162/ 782 / AM08/DES-IV RLA F.No. 03/94/40/ 450 /AM08 Lic. NO. 0310448734 dt. 1.11.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/157/2002/Ch.II dated 14.7.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Fire Fighting Chemical Super Concetrated SC-3 containing 16% of Fluorinated Surfactants w/v and 30% of Glycol w/v	1 LTR	Fluorinated Surfactants (Poly Fluoro Alkyl Betaine) Glycol	0.160 kg. 0.300 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1422 NC No.45/08 Dated 13.2.08	M/s. Parijat Agencies New Delhi F.N. 01/83/162/ 1016 / AM08/DES-IV RLA F.No. 05/24/40/ 469 /AM08 Lic. NO. 0510212853 dt. 30.11.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 14.1.2008 issued by the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.

Case No A-1423 NC No.45/08 Dated 13.2.08	M/s. Estelle Chemicals Pvt. Ltd., F.No.01/83/162/ 1029/AM08/DES-IV RLA No. 31/24/40/284/AM08 Lic.No. 3110031671 Dt. 23.11.2007.
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 11.2.2008 issued by the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008..

Case No. A-1424 NC No.45/08 Dated 13.2.08	M/s. Impact Safety Glass Works Pvt. Ltd. F.N. 01/80/162/ 873 / AM08/DES-IV RLA F.No. 07/24/40/ 386 /AM08 Lic. NO. 0710053085 dt. 28.8.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 12.3.2008.

Case No. A-1425 NC No.45/08 Dated 13.2.08	M/s. Fire Safety Devices Pvt. Ltd. F.No.01/83/162/ 1030/AM08/DES-IV RLA No. 5/24/40/683/AM08 Lic.No. 0510213031 Dt. 5.12.2007.
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008

Case No. A-1426 NC No.45/08 Dated 13.2.08	M/s. Sterling Auxillories (P) Ltd. F.N. 01/83/50/ 2013 / AM08/DES-IV RLA F.No. 03/95/40/ 551 /AM08 Lic. NO. 0310442772 dt. 12.9.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2001/Ch.II dated 11.2.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Stero CO 020	1 kg.	Ethylene Oxide	0.200 kg.
Caster Oil 20 moles ethoxylates			
Stero 1618200 (F)	1 kg.	Cetostearyl Alcohol	0.0290 kg.
Cetostearyl Alcohol 200 moles ethoxylates		Ethylene Oxide	0.970 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1427 NC No.45/08 Dated 13.2.08	M/s. Sterling Auxillories (P) Ltd. F.N. 01/83/50/ 902 / AM08/DES-IV RLA F.No. 03/95/40/ 405 /AM08 Lic. NO. 0310438024 dt. 1.8.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2001/Ch.II dated 11.2.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
1. Stero TRS 20 Tridecyl Alcohol Ether Sulfate (active content: 25-28%)	1 kg.	1. Tridecyl Alcohol 2. Ethylene Oxide	0.0457 kg. 0.201 kg.
2. Stero 1618200 (F) Cetostearyl Alcohol 48-50 moles ethoxylates	1 kg.	1. Cetostearyl Alcohol 2. Ethylene Oxide	0.106 kg. 0.893 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1428 NC No.45/08 Dated 13.2.08	M/s. Mahavir Dye Chem. Ltd. F.N. 01/83/162/ 910 / AM08/DES-IV RLA F.No. 5/24/40/ 008 /AM08 Lic. NO. 5210021998 dt. 22.8.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/118/2004/Ch.III dated 28.1.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
1-Chloro-4-Nitrobenzene- 2-Sulfonicacid-(2,4- Dimethylphenyl)-Amide	1 kg.	1. Para Nitro Chloro Benzene Ortho Sulphonic Acid (PNCBSA) 2. 2,4-Dimethyl Aniline	0.912 kg. 0.426 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1429 NC No.45/08 Dated 13.2.08	M/s. H.K.Fine Chem. Ltd. F.N. 01/83/162/ 908 / AM08/DES-IV RLA F.No. 08/24/40/ 149 /AM08 Lic. NO. 0810067303 dt. 21.9.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the export product Ester Distillations product.

The Committee considered the case as per agenda and noted that export product is pharma item but it is under Chapter 38 of ITC. The Committee decided to refer it to TA of PI div. and defer consideration of the case for four weeks . Accordingly the case may be re-listed on 12.3.2008.

Case No. A-1430 NC No.45/08 Dated 13.2.08	M/s. Gujarat Chemicals F.N. 01/83/162/ 913 / AM08/DES-IV RLA F.No. 08/24/40/ 127 /AM08 Lic. NO. 0810066717 dt. 21.8.2007
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The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 20.11.2007.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. A-1431 NC No.45/08 Dated 13.2.08	M/s. Asha Pann Color Pvt. Ltd. Mumbai F.N. 01/83/50/ 1427 / AM08/DES-IV RLA F.No. 03/94/40/ 1529 /AM08 Lic. NO. 0310426669 dt. 13.4.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) and also decided to refer to PC for comments..Accordingly the case may be re-listed on 12.3.2008.

Case No. A-1432 NC No.45/08 Dated 13.2.08	M/s. Supercircle Auto Ltd. F.N. 01/83/162/ 924 / AM08/DES-IV RLA F.No. 5/24/40/ 385 /AM08 Lic. NO. 0510207655 dt. 20.8.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 12.3.2008.

Case No. A-1433 NC No.45/08 Dated 13.2.08	M/s. Cookson India Pvt. Ltd. F.N. 01/83/162/ 907 / AM08/DES-IV RLA F.No. 04/24/40/ 630 /AM08 Lic. NO. 0410089903 dt. 12.6.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 12.3.2008.

Case No. A-1434 NC No.45/08 Dated 13.2.08	M/s. Manipal Press Ltd. F.N. 01/83/162/ 1078 / AM08/DES-IV RLA F.No. 07/24/40/ 631 /AM08 Lic. NO. 0710054828 dt. 6.12.2007
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 13.2.2008 offered by him the Committee decided to call for the following information from the firm as under:-

- (1) Details of indigenous inputs along with their quantity.
- (2) GSM of Kraft Paper.
- (3) Wastage at each stage of manufacture.
- (4) Sample of export product.

Accordingly the case may be re-listed on 12.3.2008.

Case No C-98 NC No.45/08 Dated 13.2.08	M/s. Bal Krishna Industries Ltd.. F.No.01/83/162/Dy/ No. 8/AM07/DES-IV
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The Committee considered the case as per agenda for Modification of SION A 1667.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 12.3.2008.

Case No C-99 NC No.45/08 Dated 13.2.08	M/s. DCW Ltd. Mumbai F.No.01/83/162/781/AM08/DES-IV
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The Committee considered the case as per agenda for modification of SION at A 3069 and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/60/2007/Ch.II dated 29.1.2008 and decided to amend the SION as under:-

Item of Export	Qty	Item of Import	Qty
Ferric Chloride	1 MT.	Furnace Oil	0.035 MT.
		OR	
		Coal	0.120 MT.

Case No C-100 NC No.45/08 Dated 13.2.08	M/s. DCW Ltd. Mumbai F.No.01/83/162/786/AM08/DES-IV
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The Committee considered the case as per agenda for modification of SION at A 1092 and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/60/2007/Ch.II dated 29.1.2008 and decided to amend the SION as under:-

Item of Export	Qty	Item of Import	Qty
Caustic Soda Solution (100%) Dye Base	1 Kg.	1. Sodium Chloride	1.566 kg.
		2. Furnace Oil/LSHS	0.343 Ltr.
		Or	
		Coal	0.350 Kg.

Case No C-101 NC No.45/08 Dated 13.2.08	M/s. DCW Ltd. Mumbai F.No.01/83/162/783/AM08/DES-IV
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The Committee considered the case as per agenda for modification of SION at A 1875 and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/60/2007/Ch.II dated 29.1.2008 and decided to amend the SION as under:-

Item of Export	Qty	Item of Import	Qty
Upgraded Beneficiated Ilmenite (Synthetic Rutile) containing Titanium Dioxide 95%	1 kg.	1. Furnace Oil	1.068 kg.
		OR	
		Coal	1.000 kg.
		2. Ilmenite Ore containing Titanium Dioxide 54%	2.000 kg.
		3. Coke	0.182 kg.

Case No C-102 NC No.45/08 Dated 13.2.08	M/s. DCW Ltd. Mumbai F.No.01/83/162/785AM08/DES-IV
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The Committee considered the case as per agenda for modification of SION at A 3140 and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide

their U.O. No. 14010/60/2007/Ch.II dated 29.1.2008 and decided to amend the SION as under:-

Item of Export	Qty	Item of Import	Qty
Liquid Chlorine	1 kg.	Furnace Oil OR Coal	0.269 Ltr. 0.600 kg.

Case No C-103 NC No.45/08 Dated 13.2.08	M/s. DCW Ltd. Mumbai F.No.01/83/162/787/AM08/DES-IV
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The Committee considered the case as per agenda for modification of SION at A 1522. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 12.3.2008.

Case No C-104 NC No.45/08 Dated 13.2.08	M/s. DCW Ltd. Mumbai F.No.01/83/162/784/AM08/DES-IV
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The Committee considered the case as per agenda for modification of SION at A 2197 and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/60/2007/Ch.II dated 29.1.2008 and decided to amend the SION as under:-

Item of Export	Qty	Item of Import	Qty
Yellow Iron Oxide	1 kg.	1. Ferrous Sulphate Hepthhydrate 2. Iron Powder 3. Caustic Soda 4. Furnace Oil Or Coal	1.650 kg. 0.428 kg. 0.450 kg. 0.682 kg. 1.400 kg.

Case No C-105 NC No.45/08 Dated 13.2.08	M/s. DCW Ltd. Mumbai F.No.01/83/162/782/AM08/DES-IV
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The Committee considered the case as per agenda for modification of SION at A 1091 and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/60/2007/Ch.II dated 29.1.2008 and decided to amend the SION as under:-

Item of Export	Qty	Item of Import	Qty
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Caustic Soda Flakes/Solid	1 kg.	1. Sodium Chloride	1.566 kg.
		2. Furnace Oil OR Coal	0.343 Ltr. 0.700 Kg.

Case No C-106 NC No.45/08 Dated 13.2.08	M/s. DCW Ltd. Mumbai F.No.01/83/162/847/AM08/DES-IV
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The Committee considered the case as per agenda for fixation of SION for the export product Buff colour Titanium Dioxide and in the light of written comments of Depts. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/60/2007/Ch.II dated 2.1.2008 and decided to fix the SION as under:-

Item of Export	Qty	Item of Import	Qty
Buff Colour Titanium Dioxide	1 kg.	Furnace Oil/LSHS	0.513 kg.
		Or Coal	0.350 kg.

Case No M-601 NC No.45/08 Dated 13.2.08	M/s. Hindustan Lever Ltd. F.No.01/82/50/ 1129/AM06/DES-IV RLA No. 03/94/40/857/AM06 Lic.No. 0310360108 Dt. 19.12.2006.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms and decided to grant Personal Hearing to the firm on 13.2.2008. Due to absence of TA the case is re listed on 20.2.2007.

Case No M-602 NC No.45/08 Dated 13.2.08	M/s. Power Additives (I) Pvt. Ltd. FILE NO.01/83/50/535/AM.07/DES-IV RLA F.NO.03/95/040/1158/AM.06 ADV. LIC. NO. 0310367030 DT.15.2.06. RLA.F.NO.03/95/040/301/AM.07 ADV.LIC.NO. 0310394298 DT.11.8.06. RLA F.NO.03/95/040/568/AM.07 ADV.LIC.NO. 0310402840 DT.06.10.06 RLA.F.NO.03/95/040/864/AM.07 ADV.LIC.NO. Not received.
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The Committee considered the case as per agenda (representation dt. 3.8.2007 from firm) and in the light of written comments of Depts. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/35/2006/Ch.III dated 11.2.2008 and decided to approve these cases as under:-

Item of Export	Qty	Item of Import	Qty
PVC Stabilizer PA-805 (Lead content: $35 \pm 1\%$) Tribasic Lead Sulphate $23 \pm 1\%$ Lead Stearate & Dibasic Lead Stearate Mixture $43 \pm 1\%$ Wax $21 \pm 1\%$	1 kg.	1. Lead Ingots 2. Stearic Acid (Stearic Acid content $50 \pm 10\%$) Stearic Acid +(Palmitic Acid content 90% min.) 3. Wax	0.350 kg. 0.265 kg. 0.210 kg.

2. Net content waiver allowed subject to exempt material declaration on the shipping bill which will be verified by RA at the time of redemption.

3. Allowance of 12 months in addition to normal period is to be considered by Regional Authority as per Policy & Hand Book of Procedure.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-603 NC No.45/08 Dated 13.2.08	M/s. Power Additives (I) Pvt. Ltd. FILE NO.01/83/50/833/AM.07/DES-IV RLA.F.NO.03/95/040/313/AM.07 ADV.LIC.NO. 0310394296 DT.11.8.06. RLA F.NO.03/95/040/574/AM.07 ADV.LIC.NO. 0310404262 DT.16.10.06 RLA.F.NO.03/95/040/626//AM.07 ADV.LIC.NO. 0310405842.DT.30.10.06.
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The Committee considered the case as per agenda. The representative of C&PC(ch.div.) present in the meeting and on the basis of verbal comments offered by him the Committee has taken the following decision:-

1. Request is for marginal increase which can not be verified. Hence request is not agreed.

2. Net content waiver allowed subject to exempt material declaration on the shipping bill which will be verified by RA at the time of redemption.

3. Allowance of 12 months in addition to normal period is to be considered by Regional Authority as per Policy & Hand Book of Procedure.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-604 NC No.45/08 Dated 13.2.08	M/s. Power Additives (I) Pvt. Ltd. File No. 01/83/50/665/AM08 RLA F.NO.03/24/040/2485/AM.05 ADV. LIC. NO. 0310362449 DT.09.06.06. RLA.F.NO.03/95/040/260/AM.06 ADV.LIC.NO. 0310382784 DT.01.6.06. RLA F.NO.03/95/040/296/AM.06 ADV.LIC.NO. 0310371874 DT.17.03.06 RLA F.NO.03/95/040/1083/AM.06 ADV.LIC.NO. 0310370150.DT.07.03.06. RLA F.NO.03/95/040/1159/AM.06 ADV.LIC.NO. 0310367031 DT.15.02.06. RLA F.NO.03/95/040/1326/AM.06 ADV.LIC.NO. 0310379098 DT.05.05.06 RLA F.NO.03/95/040/0014/AM.06 ADV.LIC.NO. 0310377542 DT.26.04.06 RLA F.NO.03/95/040/0820/AM.06 ADV.LIC.NO. 0310416555 DT.18.01.06.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/35/2006/Ch.III dated 11.2.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
PVC Stabilizer PA-8009 (Lead content: $35 \pm 1\%$) Tribasic Lead Sulphate $22 \pm 1\%$ Dibasic Lead Stearate + Lead Stearate Mixture $37 \pm 1\%$ Paraffin Wax $21 \pm 1\%$ Bisphenol-A: $10 \pm 1\%$	1 kg.	1. Lead Ingots 2. Stearic Acid (Stearic Acid content $50 \pm 1\%$) Stearic Acid (Palmitic Acid content 90% min.) 3. P.E. Wax 4. Paraffin Wax 5. Bisphenol-A	0.250 kg. 0.380 kg. 0.200 kg. 0.210 kg. 0.100 kg.

2. Net content waiver allowed subject to exempt material declaration on the shipping bill which will be verified by RA at the time of redemption.

3. Allowance of 12 months in addition to normal period is to be considered by Regional Authority as per Policy & Hand Book of Procedure.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-605	M/s. H.P.International, Mumbai
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NC No.45/08 Dated 13.2.08	F.No.01/83/50/6179/AM08/DES-IV RLA No. 03/94/40/ 435/AM07 Lic. No. 0310393460 Dt. 8.8.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 12.3.2008.

Case No. M-606 NC No.45/08 Dated 13.2.08	M/s. Clariant Chemical (Inda) Ltd. F.N. 01/83/162/ 1014 / AM08/DES-IV RLA F.No. 3/24/40/ 1589 /AM03 Lic. NO. 0310129722 dt. 19.3.2002
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The Committee considered the case as per agenda and noted that RLA has informed that ALC decision was not received . The TA will examine and furnish comments. The Committee decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.

Case No. M-607 NC No.45/08 Dated 13.2.08	M/s. Clariant Chemical (Inda) Ltd. F.N. 01/83/162/ 1015 / AM08/DES-IV RLA F.No. 3/24/40/ 720 /AM03 Lic. NO. 0310155571 dt. 28.8.2002
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The Committee considered the case as per agenda and noted that RLA has informed that ALC decision was not received . The TA will examine and furnish comments. The Committee decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.

Case No. M-608 NC No.45/08 Dated 13.2.08	M/s. High Polymer Labs Ltd. F.No.01/83/162/583/AM08/DES-IV RLA No. 05/24/040/372/AM07 Adv. Lic. No. 0510187894 Dt. 1.8.2006
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.

Case No. M-609 NC No.45/08 Dated 13.2.08	M/s. PMC Rubber Chem. Ltd. F.N. 01/83/50/ 1163 / AM08/DES-IV RLA F.No. 2/24/40/ 286 /AM07 Lic. NO. 0210097495 dt. 24.1.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and noted the firm has applied through DPA rout3 and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.

Case No. M-610 NC No.45/08 Dated 13.2.08	M/s. Sanchi Chemicals (P) Ltd.. F.No.01/83/50/1354/AM07/DES-IV RLA No. 11/24/40/58/AM07 Lic. No. 1110015085 Dt. 20.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.

Case No. M-611 NC No.45/08 Dated 13.2.08	M/s. Berger Paints (India) Ltd. F.N. 01/82/50/ 536/ AM05/DES-IV RLA F.No. 02/24/40/ 2/AM05 Lic. NO. 0210064992 dt. 27.5.2004
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 12.3.2008.

Case No. M-612 NC No.45/08 Dated 13.2.08	M/s. Neelam Oil Trade Pvt. Ltd. F.N. 01/83/50/ / AM07/DES-IV RLA F.No. 3/95/40/ 266 /AM04
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The Committee considered the subject Para 4.4.2 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to write a letter to Central Excise for data. Accordingly the case may be re-listed on 12.3.2008.

Case No. M-613 NC No.45/08 Dated 13.2.08	M/s. Jubilant Organosys Ltd. F.N. 01/82/50/ 128 / AM07/DES-IV RLA F.No. 5/24/40/ 857 /AM06 Lic. NO. 0510179476 dt. 24.3.2006
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 12.3.2008.

Case No. M-614 NC No.45/08 Dated 13.2.08	M/s. Hindustan Lever Ltd. F.No.01/82/50/ 538/AM04/DES-IV RLA No. 03/24/40/961/AM04 Lic.No. 0310219753 Dt. 21.8.2003.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms and decided to grant Personal Hearing to the firm on 13.2.2008. Due to absence of TA the case is re listed on 20.2.2007.

Case No M-615 NC No.45/08 Dated 13.2.08	M/s. Hindustan Lever Ltd. F.No.01/82/50/ 1350/AM04/DES-IV RLA No. 03/24/40/217/AM04 Lic.No. 0310248676 Dt. 21.1.2004.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms and decided to grant Personal Hearing to the firm on 13.2.2008. Due to absence of TA the case is re listed on 20.2.2007.

Case No M-616 NC No.45/08 Dated 13.2.08	M/s. Hindustan Lever Ltd. F.No.01/83/162/ 442/AM07/DES-IV RLA No. 03/24/40/947/AM00 Lic.No. 0310031376 Dt. 16.3.2000.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms and decided to grant Personal Hearing to the firm on 13.2.2008. Due to absence of TA the case is re listed on 20.2.2007.

Case No M-617 NC No.45/08 Dated 13.2.08	M/s. Hindustan Lever Ltd. F.No.01/83/50/ 248/AM03/DES-IV RLA No. 03/24/40/115/AM03 RLA No. 03/24/40/400/AM01 RLA No. 03/24/40/392/AM02 RLA No. 03/24/40/279/AM01 Lic.No. 0310137792 Dt. 14.5.2002 Lic.No. 0310046527 Dt. 31.7.2000 Lic.No. 0310097380 Dt. 13.8.2001 Lic.No. 0310047529 Dt. 13.1.2000
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms and decided to grant Personal Hearing to the firm on 13.2.2008. Due to absence of TA the case is re listed on 20.2.2007.

Case No M-618	M/s. Hindustan Lever Ltd.
NC No.45/08	F.No.01/82/50/ 36/AM07/DES-IV
Dated 13.2.08	Lic.No. 0310369908 Dt. 24.8.2006.

The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms and decided to grant Personal Hearing to the firm on 13.2.2008. Due to absence of TA the case is re listed on 20.2.2007.

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New
Delhi -110011

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 45/83-ALC1/2007 MEETING DATE : 13.02.2008

Case No.:1/10/83-ALC1/2006	Party Name:SPC LIFE SCIENCES PVT. LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
HQ File :01/83/050/00091/AM07/	RLA File :34/24/040/00020/AM07/	Lic.No/Date:3410015935 25.04.2006	Defer Date:12.03.2008
1 Decision : The Committee considered the case as per agenda. The representative of C&PC(ch.div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for Central Excise certified data from the firm. Accordingly the case may be re-listed on 12.3.2008.			

Case No.:33/18/82-ALC1/2006	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Deffered and Re-indexed
HQ File :01/82/050/00486/AM07/	RLA File :03/94/040/00179/AM07/	Lic.No/Date:0310385227 19.06.2006	Defer Date:27.02.2008
2 Decision : The Committee considered the case as per agenda and decided to remind RLA and defer consideration for two weeks. Accordingly the case may be re-listed on 27.2.2008.			

3	Case No.:2/34/82-ALC1/2006	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Transferred to Different Section
	HQ File :01/82/050/00593/AM07/	RLA File :08/24/040/00247/AM06/	Lic.No/Date:0810058323 24.07.2006	Defer Date:13.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) since the export product is under chapter 29 of ITC which is allocated to NC-III as per O&M instruction No. 03/08 dt. 31.1.2008.			

4	Case No.:20/30/83-ALC1/2006	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Transferred to Different Section
	HQ File :01/83/050/00706/AM07/	RLA File :03/95/040/00772/AM07/	Lic.No/Date:0310400635 21.09.2006	Defer Date:13.02.2008
	Decision : Already transfered to DES -VII.			

5	Case No.:28/32/82-ALC1/2006	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Deffered and Re-indexed
	HQ File :01/82/050/01116/AM07/	RLA File :03/94/040/00671/AM07/	Lic.No/Date:0310403037 09.10.2006	Defer Date:20.02.2008
	Decision : PH on 20.2.2008			

6	Case No.:5/39/87-ALC1/2006	Party Name:AROCHEM INDUSTRIES	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Transferred to Different Section
	HQ File :01/87/050/00758/AM07/	RLA File :03/94/040/00398/AM07/	Lic.No/Date:0310408939 21.11.2006	Defer Date:13.02.2008
	Decision : Already transfer to DES-III.			

7	Case No.:59/36/83-ALC1/2006	Party Name:SRF LIMITED	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Transferred to Different Section
	HQ File :01/83/050/00952/AM07/	RLA File :04/24/040/00233/AM07/	Lic.No/Date:0410085944 27.11.2006	Defer Date:13.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-V (Textile)			

8	Case No.:10/46/82-ALC1/2006	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Approved
	HQ File :01/82/050/01499/AM07/	RLA File :03/94/040/00879/AM07/	Lic.No/Date:0310413488 22.12.2006	Defer Date:

Decision :

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/145/2003/Ch.II dated 31.12.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Vat Brown 1 MD (Indonon Brown BRMD) (Dye Content 50%)	1 kg.	1. 1-Chloro Anthraquinone 2. Leuco 1, 4 Diamino Anthraquinone 3. Pyridine 4. Nitro Benzene 5. Caustic Soda Flakes 6. Sodium Ligno Sulphonate	0.423 kg. 0.228 kg. 0.194 kg. 0.535 kg. 1.627 kg. 0.500 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

9	Case No.: 18/44/82-ALC1/2006	Party Name:EAGLE PRESS PRIVATE LIMITED,	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status: Case Rejected
	HQ File :01/82/050/01505/AM07/	RLA File :04/24/040/00375/AM07/	Lic.No/Date:0410086627 29.12.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

10	Case No.: 11/50/83-ALC1/2006	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status: Case Approved
	HQ File :01/83/050/01178/AM07/	RLA File :03/95/040/01296/AM07/	Lic.No/Date:0310416548 18.01.2007	Defer Date:

Decision :

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/18/2007/Ch.II dated 8.2.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Pendimethalin 330 Gms/Litre	1 Litre	1. 4-Nitro Ortho Xylene	0.200 kg.
		2. Di Ethyl Ketone	0.126 kg.
		3. 3% Platinum on Carbon(3% Pt/C)	0.00001 kg.
		4. Ethylene Dichloride	0.053 kg.
		5. Acetone	0.100 kg.
		6. Surfactant (Creslox 671)	0.040 kg.
		7. Surfactant (Creslox 672)	0.040 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

11	Case No.:1/8/87-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
	HQ File :01/87/050/01019/AM07/	RLA File :05/24/040/00934/AM07/	Lic.No/Date:0510199266 09.02.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 13.2.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Nett weight of paper and book binding board in export.. 2. Bifurcation in the qty. of coated and uncoated paper. 3. GSM of Book Binding board. Accordingly the case may be re-listed on 12.3.2008.			

12	Case No.:859/21/82-ALC4/2007	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
	HQ File :01/82/050/01690/AM07/	RLA File :03/94/040/01285/AM07/	Lic.No/Date:0310420492 22.02.2007	Defer Date:12.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.

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Case No.:462/24/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Approved
HQ File :01/83/050/01319/AM07/	RLA File :09/24/040/00450/AM07/	Lic.No/Date:0910029564 07.03.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/55/2002/Ch.III dated 4.6.2007 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Dantuff –Z suspension Zinc Pyrithione 48%	1 kg.	1. 2 Chloro Pyridine 2. Zinc Sulphate 3. Sodium Hydrosulphide 4. Activated Carbon 5. Methanol	0.604 kg. 0.350 kg. 0.250 kg. 0.01 kg. 1.00 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

14	Case No.: 38/2/80-ALC2/2007	Party Name:CARBORANDUM UNIVERSAL LIMITED	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status: Deffered and Re-indexed
	HQ File :01/80/050/01502/AM07/	RLA File :04/24/040/00391/AM07/	Lic.No/Date:0410088290 14.03.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for twoweeks for wants of reply from the firm. Accordingly the case may be re-listed on 27.2.2008.			

15	Case No.: 8/4/83-ALC1/2007	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status: Transferred to Different Section
	HQ File :01/83/050/01379/AM07/	RLA File :03/95/040/01615/AM07/	Lic.No/Date:0310424638 27.03.2007	Defer Date:13.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) since the export product is under chapter 29 of ITC which is allocated to NC-III as per O&M instruction No. 03/08 dt. 31.1.2008			

16	Case No.: 492/24/83-ALC1/2007	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status: Case Deferred
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	HQ File :01/83/050/00045/AM08/	RLA File :03/94/040/01447/AM07/	Lic.No/Date:0310425781 05.04.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.			

	Case No.:511/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
17	HQ File :01/83/050/00088/AM08/	RLA File :02/24/040/00004/AM08/	Lic.No/Date:0210099836 10.04.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 12.3.2008.			

	Case No.:538/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
18	HQ File :01/83/050/00161/AM08/	RLA File :02/24/040/00014/AM08/	Lic.No/Date:0210100175 20.04.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 12.3.2008.			

	Case No.:539/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
19	HQ File :01/83/050/00162/AM08/	RLA File :02/24/040/00015/AM08/	Lic.No/Date:0210100176 20.04.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 12.3.2008.			

	Case No.:29/19/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
20	HQ File :01/83/050/00320/AM08/	RLA File :17/24/040/00017/AM08/	Lic.No/Date:1710001644 15.05.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) and issue reminder to PC div...Accordingly the case may be re-listed on 12.3.2008.			

21	Case No.:30/19/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
	HQ File :01/83/050/00321/AM08/	RLA File :17/24/040/00018/AM08/	Lic.No/Date:1710001645 15.05.2007	Defer Date:21.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) and issue reminder to PC div...Accordingly the case may be re-listed on 12.3.2008.			

22	Case No.:612/24/83-ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Transferred to Different Section
	HQ File :01/83/050/00363/AM08/	RLA File :02/24/040/00032/AM08/	Lic.No/Date:0210100890 18.05.2007	Defer Date:13.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(Textile)			

23	Case No.:35/19/83-ALC1/2007	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00371/AM08/	RLA File :03/95/040/00156/AM08/	Lic.No/Date:0310430078 21.05.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.2.2008.			

24

Case No.:36/19/83-ALC1/2007	Party Name:SONKAMAL ENTERPRISES PVT LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Approved
HQ File :01/83/050/00373/AM08/	RLA File :03/95/040/00114/AM08/	Lic.No/Date:0310430044 21.05.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of verbal comments of Deptt. of C&PC (Chem Division) decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Phenol (Packed in M.S. Drums, Net weight of each drum 215 Kg.	300 MT.	1. Phenol in bulk Net to Net 2. M.S. drums (Packing Material)	300 MT. As per Packing policy.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

25	Case No.:42/19/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
	HQ File :01/83/050/00477/AM08/	RLA File :03/95/040/00155/AM08/	Lic.No/Date:0310431234 31.05.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.			

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Case No.:7/23/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Approved	
HQ File :01/83/050/00464/AM08/	RLA File :17/24/040/00025/AM08/	Lic.No/Date:1710001662 05.06.2007	Defer Date:	
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/151/2004/Ch.III dated 31.3.2006 and decided to approve this case on repeat basis as under:-				
Item of Export		Qty	Item of Import	Qty
Esteem –10-BI Castor Oil Ethoxylate (38 moles)		1 kg.	Ethylene Oxide	0.373 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

27	Case No.:665/24/83-ALC1/2007	Party Name:SIBRA PHARMACEUTICALS LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Transferred to Different Section
	HQ File :01/83/050/00497/AM08/	RLA File :09/24/040/00370/AM07/	Lic.No/Date:0910030503 11.06.2007	Defer Date:13.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) since the export product is under chapter 29 of ITC which is allocated to NC-III as per O&M instruction No. 03/08 dt. 31.1.2008.			

28	Case No.:19/22/83-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
	HQ File :01/83/050/00522/AM08/	RLA File :05/24/040/00203/AM08/	Lic.No/Date:0510204897 14.06.2007	Defer Date:12.03.2008

Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 13.2.2008 offered by him the Committee decided to call for the following information from the firm as under:-

1. Nett weight of paper and book binding board in export..
2. Bifurcation in the qty. of coated and uncoated paper.
3. GSM of Book Binding board.

Accordingly the case may be re-listed on 12.3.2008.

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Case No.: 1/15/85-ALC3/2007	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:45/83- ALC1/2007 13.02.2008	Status: Case Approved	
HQ File :01/85/050/00037/AM08/	RLA File :02/24/040/00076/AM08/	Lic.No/Date:0210101572 14.06.2007	Defer Date:	
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 13.2.2008 offered by him the Committee decided to approve the case as applied for which include 5% wastage as under:-				
Item of Export		Qty	Item of Import	Qty
Paper Bags made of Kraft Paper. 3 Plies of Kraft + 1 Ply of Aluminium Foil/LDPE. (Kraft Paper 0.465Kgs X 16000 Pcs = 7440 Kgs & Aluminium Foil laminated of Kraft Paper/LDPE 0.238 Kgs X 16000 Pcs = 3808 Kgs.)		16000 No.	1. Kraft Paper. 80 GSM 2. Aluminium Foil Laminated of Kraft Paper. LDPE/Aluminium Foil. 90 - 114 GSM	7812 Kg. 3998.40 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

30	Case No.: 52/19/83-ALC1/2007	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:45/83- ALC1/2007 13.02.2008	Status: Case Approved
	HQ File :01/83/050/00537/AM08/	RLA File :02/24/040/00072/AM08/	Lic.No/Date:0210101649 18.06.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/212/2000/Ch.III dated 16.3.2004 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
N-(Cyclohexyl thio) Phthalimide	1 kg.	1) Phthalimide 2) Cyclohexyl Mercaptan 3) Potassium Carbonate	0.676 kg. 0.556 kg. 0.661 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

31	Case No.:68/19/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00586/AM08/	RLA File :03/94/040/00245/AM08/	Lic.No/Date:0310432924 18.06.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

32	Case No.:687/24/83-ALC1/2007	Party Name:SYNERGY NATURAL CARES	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
	HQ File :01/83/050/00535/AM08/	RLA File :05/24/040/00146/AM08/	Lic.No/Date:0510205038 18.06.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008			

33	Case No.:55/19/83-ALC1/2007	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Approved
	HQ File :01/83/050/00543/AM08/	RLA File :04/24/040/00044/AM08/	Lic.No/Date:0410090032 19.06.2007	Defer Date:

Decision :

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/88/2006/Ch.III dated 11.2.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Polyisobutenyl Succinic Anhydride – Lubricating Oil Additive – OLOA 15500	1 kg.	1. Glyssopal 1000 (Polyisobutene)	0.719 kg.
		2. Maleic Anhydride	0.0620 kg.
		3. C ₂₀ – C ₂₄ Linear Alkyl Benzene Sulfonic Acid	0.00006 kg.
		4. Base Oil 150N Diluents	0.246 kg.
		5. Filter Aid (Diatomaceous Earth) Filtering Media	0.0088 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

34	Case No.:10/23/83-ALC1/2007	Party Name:KAIVAL CHEMICALS P LTD	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Transferred to Different Section
	HQ File :01/83/050/00575/AM08/	RLA File :34/24/040/00063/AM08/	Lic.No/Date:3410019062 25.06.2007	Defer Date:13.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) since the export product is under chapter 29 of ITC which is allocated to NC-III as per O&M instruction No. 03/08 dt. 31.1.2008.			

35	Case No.:722/24/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
	HQ File :01/83/050/00607/AM08/	RLA File :17/24/040/00034/AM08/	Lic.No/Date:1710001680 26.06.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 11.1.2008 issued by the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008			

36	Case No.:74/19/83-ALC1/2007	Party Name:SUNRISE INDUSTRIES (INDIA) LTD	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Transferred to Different Section
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HQ File :01/83/050/00609/AM08/	RLA File :34/24/040/00065/AM08/	Lic.No/Date:3410019076 27.06.2007	Defer Date:13.02.2008
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-I since the export product is under chapter 74 of ITC which is allocated to NC-I as per O&M instruction No. 03/08 dt. 31.1.2008			

Case No.:729/24/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Approved
HQ File :01/83/050/00622/AM08/	RLA File :09/24/040/00106/AM08/	Lic.No/Date:0910030685 29.06.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/53/2002/Ch.III dated 30.1.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Butyl Methoxy Dibenzoyl Methane	1 kg.	1. Para Tertiary Butyl Benzoic Acid 2. Acetyl Anisole 3. Soda Amide 4. Activated Carbon 5. Methanol 6. Toluene	1.387 kg. 0.929 kg. 0.480 kg. 0.02 kg. 1.00 kg. 1.00 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:755/24/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Transferred to Different Section
HQ File :01/83/050/00685/AM08/	RLA File :09/24/040/00111/AM08/	Lic.No/Date:0910030800 06.07.2007	Defer Date:13.02.2008
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) since the export product is under chapter 29 of ITC which is allocated to NC-III as per O&M instruction No. 03/08 dt. 31.1.2008.			

Case No.:812/24/83-ALC1/2007	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Approved
HQ File :01/83/050/00796/AM08/	RLA File :03/94/040/00278/AM08/	Lic.No/Date:0310435375 09.07.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/174/99/Ch.III dated 00.7.1999 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Neckel based Catalyst Magnesia Support (nickel content 6.6%)	1 tonne.	1. Nickel Metal 2. Magnesia Support	50 kg. 953 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

40	Case No.: 763/24/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
	HQ File :01/83/050/00697/AM08/	RLA File :34/24/040/00058/AM08/	Lic.No/Date:3410019175 11.07.2007	Defer Date:12.03.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Fertilizer. Accordingly the case may be re-listed on 12.3.2008.				

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Case No.:824/24/83-ALC1/2007	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Approved
HQ File :01/83/050/00810/AM08/	RLA File :03/94/040/00351/AM08/	Lic.No/Date:0310436223 16.07.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/110/2007/Ch.III dated 12.2.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Copper EDTA Content Min. 13-14%) as Cu	1 kg.	EDTA Acid Min. Assay 98%	0.710 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

42	Case No.: 795/24/83-ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Transferred to Different Section
	HQ File :01/83/050/00753/AM08/	RLA File :02/24/040/00124/AM08/	Lic.No/Date:0210102434 17.07.2007	Defer Date:13.02.2008

Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(Textile)

43	Case No.:796/24/83-ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Transferred to Different Section
	HQ File :01/83/050/00754/AM08/	RLA File :02/24/040/00125/AM08/	Lic.No/Date:0210102442 17.07.2007	Defer Date:13.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(Textile)			

44	Case No.:805/24/83-ALC1/2007	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
	HQ File :01/83/050/00770/AM08/	RLA File :04/24/040/00002/AM08/	Lic.No/Date:0410090284 18.07.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.			

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Case No.:828/24/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Approved
HQ File :01/83/050/00820/AM08/	RLA File :09/24/040/00156/AM08/	Lic.No/Date:0910030971 23.07.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/53/2002/Ch.III dated 30.1.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Butyl Methoxy Dibenzoyl Methane	1 kg.	1. Para Tertiary Butyl Benzoic Acid 2. Acetyl Anisole 3. Soda Amide 4. Activated Carbon 5. Methanol 6. Toluene	1.387 kg. 0.929 kg. 0.480 kg. 0.02 kg. 1.00 kg. 1.00 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

46	Case No.:915/24/83-ALC1/2007	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
	HQ File :01/83/050/00926/AM08/	RLA File :03/95/040/00388/AM08/	Lic.No/Date:0310437467 26.07.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.			

47	Case No.:844/24/83-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
	HQ File :01/83/050/00841/AM08/	RLA File :05/24/040/00228/AM08/	Lic.No/Date:0510206858 27.07.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 13.2.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Nett content of printing paper and paper board in export. Accordingly the case may be re-listed on 12.3.2008.			

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Case No.:857/24/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Approved
HQ File :01/83/050/00858/AM08/	RLA File :17/24/040/00049/AM08/	Lic.No/Date:1710001726 30.07.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/140/2004/Ch.II dated 13.11.2006 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
C ₁₁₋₁₃ Fatty Alcohol 9 moles Ethoxylate Appearance: Colourless clear to turbid liquid Hydroxyl value: 90-100 mg/KOH gm HLB: 13.49	1 kg.	C ₁₁₋₁₃ Fatty Alcohol Ethylene Oxide	0.329 kg. 0.680 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

49	Case No.:848/24/83-ALC1/2007	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 45/83- ALC1/2007 13.02.2008	Status: Case Approved
	HQ File :01/83/050/00846/AM08/	RLA File :34/24/040/00080/AM08/	Lic.No/Date: 3410019309 30.07.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/30/2007/Ch.II dated 24.4.2007 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Amyl Salicylate consisting of n-Pentyl Salicylate: 65-70% 2-methyl butyl salicylate: 30-35%	1 kg.	1. Pentnol mixture consisting of n-Pentanol 66+2% 2. 2-methyl butanol 33+2% Salicylic Acid	0.470 kg. 0.737 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

50	Case No.:920/24/83-ALC1/2007	Party Name: METROPOLITAN OVERSEAS LIMITED,	Meet No/Date: 45/83- ALC1/2007 13.02.2008	Status: Transferred to Different Section
	HQ File :01/83/050/00933/AM08/	RLA File :03/95/040/00301/AM08/	Lic.No/Date: 0310438008 01.08.2007	Defer Date: 13.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) since the export product is under chapter 29 of ITC which is allocated to NC-III as per O&M instruction No. 03/08 dt. 31.1.2008.			

51	Case No.:921/24/83-ALC1/2007	Party Name: YASHO INDUSTRIES PVT.LTD.	Meet No/Date: 45/83- ALC1/2007 13.02.2008	Status: Case Approved
	HQ File :01/83/050/00934/AM08/	RLA File :03/95/040/00419/AM08/	Lic.No/Date: 0310438028 01.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/85/2005-Ch.III dated 13.9.2005 decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Dipentamethylene Thiuram Tetrasulfide(Qureacc DPTT)	1 kg.	Piperidine	0.466 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:813/24/83-ALC1/2007	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:45/83- ALC1/2007 13.02.2008	Status:Case Approved
HQ File :01/83/050/00876/AM08/	RLA File :10/24/040/00073/AM08/	Lic.No/Date:1010027063 03.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/344/2000/Ch.III dated 18.8.2005 decided to approve this case on repeat basis as under:-

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Item of Export	Qty	Item of Import	Qty
Direct Reduction Reforming Catalyst (Type 11-9-05RR)Containing 11.5% Nickel	1 kg.	1. Nickel Metal 2. Special Grade Alumina Powder Metal	0.117 kg. 0.125 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:896/24/83-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:45/83- ALC1/2007 13.02.2008	Status:Deffered and Re-indexed
HQ File :01/83/050/00904/AM08/	RLA File :05/24/040/00383/AM08/	Lic.No/Date:0510207291 07.08.2007	Defer Date:27.02.2008

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Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.2.2008.

Case No.:893/24/83-ALC1/2007	Party Name:GARUDA CHEMICALS	Meet No/Date:45/83- ALC1/2007 13.02.2008	Status:Transferred to Different Section
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HQ File :01/83/050/00900/AM08/	RLA File :03/94/040/00413/AM08/	Lic.No/Date:0310438614 07.08.2007	Defer Date:13.02.2008
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) since the export product is under chapter 29 of ITC which is allocated to NC-III as per O&M instruction No. 03/08 dt. 31.1.2008.			

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Case No.:927/24/83-ALC1/2007	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Approved								
HQ File :01/83/050/00941/AM08/	RLA File :03/94/040/00430/AM08/	Lic.No/Date:0310438727 08.08.2007	Defer Date:								
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/9/2005/Ch.II dated 3.10.2005 and decided to approve this case on repeat basis as under:-											
<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Camphor USP</td><td>1 kg.</td><td>1. Acetic Acid 2. Alpha Pinene</td><td>0.387 kg. 1.20 kg.</td></tr></table>				Item of Export	Qty	Item of Import	Qty	Camphor USP	1 kg.	1. Acetic Acid 2. Alpha Pinene	0.387 kg. 1.20 kg.
Item of Export	Qty	Item of Import	Qty								
Camphor USP	1 kg.	1. Acetic Acid 2. Alpha Pinene	0.387 kg. 1.20 kg.								
RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

Case No.:938/24/83-ALC1/2007	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Approved
HQ File :01/83/050/00952/AM08/	RLA File :07/24/040/00145/AM08/	Lic.No/Date:0710052787 10.08.2007	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 13.2.2008 offered by him the Committee decided to approve the case as applied for as under:-			

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Item of Export	Qty	Item of Import	Qty
Ready to Assemble office Furniture/Desk/Filing Cabinet	37.663 Cubic Meter	Prelaminated Particle Board	51.372 Cubic Meter

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

57	Case No.:945/24/83-ALC1/2007	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
	HQ File :01/83/050/00960/AM08/	RLA File :03/94/040/00447/AM08/	Lic.No/Date:0310439234 13.08.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.			

58	Case No.:948/24/83-ALC1/2007	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
	HQ File :01/83/050/00963/AM08/	RLA File :03/95/040/01199/AM07/	Lic.No/Date:0310439240 13.08.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.			

59	Case No.:949/24/83-ALC1/2007	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00965/AM08/	RLA File :07/24/040/00289/AM08/	Lic.No/Date:0710052845 13.08.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 27.2.2008.			

60	Case No.:955/24/83-ALC1/2007	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Approved
	HQ File :01/83/050/00971/AM08/	RLA File :03/95/040/01232/AM07/	Lic.No/Date:0310439368 14.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/35/2006/Ch.III dated 11.2.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
PVC Stabilizer PA-805 (Lead content: $38 \pm 1\%$) Tribasic Lead Sulphate $23 \pm 1\%$ Lead Stearate & Dibasic Lead Stearate Mixture $43 \pm 1\%$ Wax $21 \pm 1\%$	1 kg.	1. Litharge 2. Stearic Acid (Stearic Acid content $50 \pm 10\%$) Stearic Acid + (Palmitic Acid content 90% min.) 3. Wax	0.377 kg. 0.265 kg. 0.210 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

61	Case No.: 957/24/83- ALC1/2007	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:45/83- ALC1/2007 13.02.2008	Status:Case Deferred
	HQ File :01/83/050/00973/AM08/	RLA File :03/94/040/00469/AM08/	Lic.No/Date:0310439371 14.08.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.			

62	Case No.: 951/24/83- ALC1/2007	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:45/83- ALC1/2007 13.02.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00967/AM08/	RLA File :10/24/040/00098/AM08/	Lic.No/Date:1010027139 16.08.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.2.2008.			

63	Case No.: 966/24/83- ALC1/2007	Party Name:HIGH POLYMER LABS LTD.	Meet No/Date:45/83- ALC1/2007 13.02.2008	Status:Case Approved
	HQ File :01/83/050/00982/AM08/	RLA File :05/24/040/00412/AM08/	Lic.No/Date:0510207641 17.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/59/2005/Ch.III dated 12.2.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
(KINLOX-DA) 3-Salicyloylolamino-1,2,4-Triazole	1 kg.	Phenyl Salicylate 2-Amino-1,2,4-Triazole Methanol	1.17 kg. 0.457 kg. 0.500 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

64	Case No.: 976/24/83-ALC1/2007	Party Name:VICTOR CHEMI-COLOUR INDIA PVT.LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status: Case Deferred
	HQ File :01/83/050/00993/AM08/	RLA File :03/95/040/00327/AM08/	Lic.No/Date:0310439887 17.08.2007	Defer Date:12.03.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.				

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Case No.: 975/24/83-ALC1/2007	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status: Case Approved
HQ File :01/83/050/00992/AM08/	RLA File :31/24/040/00158/AM08/	Lic.No/Date:3110030423 20.08.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/73/2005/Ch.II dated 9.8.2005 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Rathipon Red 5258	1 kg.	6 Nitro-2 Amino 4-t-Amyl Phenol (ANT)	0.438 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

66	Case No.: 980/24/83-ALC1/2007	Party Name:PIONEER FRICTION LTD.,	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status: Case Approved
	HQ File :01/83/050/00998/AM08/	RLA File :02/24/040/00146/AM08/	Lic.No/Date:0210103321 21.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 13.2.2008 offered by him the Committee decided to approve the case as applied for which include 10% wastage as under:-

Item of Export	Qty	Item of Import	Qty
ASBESTOS FREE COMPOSITE BRAKE PREFORM Containing:- NITRILE BUTADINE RUBBER:- 38300.00 KG, T/C:-ASBESTOS FREE COMPOSITE BRAKE PREFORM	100000.000 No.	NITRILE BUTADINE RUBBER T/C:- NITRILE BUTADINE RUBBER	42130.000 Kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

67	Case No.:981/24/83-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
	HQ File :01/83/050/00999/AM08/	RLA File :05/24/040/00395/AM08/	Lic.No/Date:0510207844 21.08.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 12.3.2008.			

68	Case No.:988/24/83-ALC1/2007	Party Name:J.S. CHEMICALS	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Rejected
	HQ File :01/83/050/01006/AM08/	RLA File :52/24/040/00010/AM08/	Lic.No/Date:5210021986 21.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 27.11.2007. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

69	Case No.:987/24/83-ALC1/2007	Party Name:J.S. CHEMICALS	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Rejected
	HQ File :01/83/050/01005/AM08/	RLA File :52/24/040/00009/AM08/	Lic.No/Date:5210021985 21.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 27.11.2007.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

70	Case No.: 974/24/83-ALC1/2007	Party Name:GLOCHEM INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Transferred to Different Section
	HQ File :01/83/050/00991/AM08/	RLA File :09/24/040/00173/AM08/	Lic.No/Date:0910031180 21.08.2007	Defer Date:13.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) since the export product is under chapter 29 of ITC which is allocated to NC-III as per O&M instruction No. 03/08 dt. 31.1.2008.			

71	Case No.: 979/24/83-ALC1/2007	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
	HQ File :01/83/050/00997/AM08/	RLA File :08/24/040/00134/AM08/	Lic.No/Date:0810066725 21.08.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.			

72	Case No.: 982/24/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Approved
	HQ File :01/83/050/01000/AM08/	RLA File :09/24/040/00212/AM08/	Lic.No/Date:0910031185 21.08.2007	Defer Date:

Decision :

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/53/2002/Ch.III dated 30.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Butyl Methoxy Dibenzoyl Methane	1 kg.	1. Para Tertiary Butyl Benzoic Acid	1.387 kg.
		2. Acetyl Anisole	0.929 kg.
		3. Soda Amide	0.480 kg.
		4. Activated Carbon	0.02 kg.
		5. Methanol	1.00 kg.
		6. Toluene	1.00 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:996/24/83-ALC1/2007

Party Name:AROMA AROMATICS & FLAVOURS

Meet No/Date:45/83-ALC1/2007
13.02.2008

Status:Case Approved

HQ File
:01/83/050/01014/AM08/

RLA File
:05/24/040/00387/AM08/

Lic.No/Date:0510208035
23.08.2007

Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/73/2007/Ch.II dated 7.12.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Propenyl Guaethol	1 kg.	Clove Leaf Oil	1.448 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:1002/24/83-ALC1/2007

Party Name:RATHI DYE CHEM PVT.LTD

Meet No/Date:45/83-ALC1/2007
13.02.2008

Status:Case Deferred

HQ File
:01/83/050/01020/AM08/

RLA File
:31/24/040/00179/AM08/

Lic.No/Date:3110030484
23.08.2007

Defer Date:12.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 18.12.2007 issued by the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.

75	Case No.:992/24/83-ALC1/2007	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01010/AM08/	RLA File :32/24/040/00023/AM08/	Lic.No/Date:3210036031 23.08.2007	Defer Date:13.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 12.3.2008.			

76	Case No.:47/25/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
	HQ File :01/83/050/01072/AM08/	RLA File :03/95/040/00491/AM08/	Lic.No/Date:0310441008 28.08.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 12.3.2008.			

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Case No.:130/27/83-ALC1/2007	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Approved
HQ File :01/83/050/01204/AM08/	RLA File :03/94/040/00561/AM08/	Lic.No/Date:0310443563 18.09.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/98/2004/Ch.II dated 13.2.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Sodium Lauryl Ether Sulphate (Active Matter 69% min.)	1 kg.	1. Lauryl Alcohol 2. Copper Chromite (Hydrogenation Catalyst) 3. Ethylene Oxide 4. Caustic Soda Flakes 5. Sulphur	0.366 kg. 0.004 kg. 0.171 kg. 0.060 kg. 0.060 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

78	Case No.:18/29/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Approved
	HQ File :01/83/050/01283/AM08/	RLA File :03/95/040/00597/AM08/	Lic.No/Date:0310444470 27.09.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/17/2005/Ch.II dated 28.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Clodinafop Propargyl 8% EC W/V	1 Litre.	1. 2-Methyl 2-Chlor Acetic Acid 2. Hydroquinone 3. 2,3,5-Trichloropyridine 4. Propargyl Chloride Solution (65 ± 2%) 5. 2-Heptanol 6. 5-Chloro 8-Hydroxy Quinoline 7. Toluene 8. Meta Isobutylene Ketone 9. Dimethyl Formamide 10. Methyl Ethyl Ketone 11. Methanol 12. Cyclohexanone 13. Sulfolane (2,3,4,5 Tetra Hydro Thiophene-1,1-dioxide) 14. Potassium Hydroxide	0.083 kg. 0.123 kg. 0.104 kg. 0.045 kg. 0.011 kg. 0.015 kg. 0.011 kg. 0.040 kg. 0.060 kg. 0.013 kg. 0.130 kg. 0.100 kg. 0.080 kg. 0.048 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORM COMMITTEE.

79	Case No.:20/29/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01285/AM08/	RLA File :03/94/040/00626/AM08/	Lic.No/Date:0310444515 27.09.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008			

80	Case No.:10/29/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
	HQ File :01/83/050/01275/AM08/	RLA File :03/94/040/00322/AM08/	Lic.No/Date:0310444882 01.10.2007	Defer Date:12.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.

81	Case No.: 2/29/83-ALC1/2007	Party Name:TEC LAM INDUSTRIES	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
	HQ File :01/83/050/01267/AM08/	RLA File :07/24/040/00459/AM08/	Lic.No/Date:0710053645 03.10.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 12.3.2008.			

82	Case No.: 5/29/83-ALC1/2007	Party Name:SYNERGY NATURAL CARES	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
	HQ File :01/83/050/01270/AM08/	RLA File :05/24/040/00504/AM08/	Lic.No/Date:0510209854 03.10.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.			

83	Case No.: 28/29/83-ALC1/2007	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
	HQ File :01/83/050/01293/AM08/	RLA File :03/95/040/00594/AM08/	Lic.No/Date:0310445104 04.10.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.			

84	Case No.: 30/29/83-ALC1/2007	Party Name:OMKAR SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Transferred to Different Section
	HQ File :01/83/050/01295/AM08/	RLA File :03/95/040/00611/AM08/	Lic.No/Date:0310445277 05.10.2007	Defer Date:13.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) since the export product is under chapter 29 of ITC which is allocated to NC-III as per O&M instruction No. 03/08 dt. 31.1.2008.			

85	Case No.: 41/29/83-ALC1/2007	Party Name:TECHNO COLOUR CORPORATION	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
	HQ File :01/83/050/01306/AM08/	RLA File :03/95/040/00505/AM08/	Lic.No/Date:0310445412 08.10.2007	Defer Date:12.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 18.12.2007 issued by the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.

86	Case No.:42/29/83-ALC1/2007	Party Name:TECHNO COLOUR CORPORATION	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
	HQ File :01/83/050/01307/AM08/	RLA File :03/95/040/00450/AM08/	Lic.No/Date:0310445414 08.10.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 18.12.2007 issued by the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.			

87	Case No.:58/29/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
	HQ File :01/83/050/01323/AM08/	RLA File :10/24/040/00124/AM08/	Lic.No/Date:1010027606 10.10.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 12.3.2008.			

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Case No.:62/29/83-ALC1/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:45/83- ALC1/2007 13.02.2008	Status:Case Approved
HQ File :01/83/050/01327/AM08/	RLA File :03/94/040/00572/AM08/	Lic.No/Date:0310445833 10.10.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/21/2007/Ch.II dated 12.7.2007 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Ester Gum	1 kg.	Rosin Glycerine	1.010 kg. 0.103 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

89	Case No.:63/29/83-ALC1/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
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HQ File :01/83/050/01328/AM08/	RLA File :03/94/040/00574/AM08/	Lic.No/Date:0310445836 10.10.2007	Defer Date:12.03.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 16.1.2008 issued by the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008			

90	Case No.: 72/29/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status: Case Approved
	HQ File :01/83/050/01337/AM08/	RLA File :17/24/040/00072/AM08/	Lic.No/Date:1710001778 11.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/140/2004/Ch.II dated 13.11.2006 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	C11-13 Fatty Alcohol 9 moles Ethoxylate Appearance: Colourless clear to turbid liquid Hydroxyl value: 90-100 mg/KOH gm HLB: 13.49	1 kg.	C11-13 Fatty Alcohol Ethylene Oxide	0.329 kg. 0.680 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

91	Case No.: 73/29/83-ALC1/2007	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status: Case Deferred
	HQ File :01/83/050/01338/AM08/	RLA File :03/94/040/00618/AM08/	Lic.No/Date:0310446114 12.10.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..) and refer the application to PNG. Accordingly the case may be re-listed on 12.3.2008.			

92	Case No.: 75/29/83-ALC1/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status: Case Deferred
	HQ File :01/83/050/01340/AM08/	RLA File :03/94/040/00669/AM08/	Lic.No/Date:0310446119 12.10.2007	Defer Date:12.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 16.1.2008 issued by the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.

93	Case No.: 85/29/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
	HQ File :01/83/050/01350/AM08/	RLA File :03/94/040/00723/AM08/	Lic.No/Date:0310446270 12.10.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.			

94	Case No.: 87/29/83-ALC1/2007	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
	HQ File :01/83/050/01352/AM08/	RLA File :07/24/040/00496/AM08/	Lic.No/Date:0710053825 15.10.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.			

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Case No.:94/29/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Approved
HQ File :01/83/050/01359/AM08/	RLA File :17/24/040/00064/AM08/	Lic.No/Date:1710001779 15.10.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/140/2004/Ch.II dated 7.2.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Isotridecanol Ethoxylate (4.5 moles), 80 %	1 kg.	1. Isotridecanol 2. Ethylene Oxide	0.402 kg. 0.398 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

96	Case No.: 100/29/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01365/AM08/	RLA File :03/94/040/00685/AM08/	Lic.No/Date:0310446341 15.10.2007	Defer Date:27.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.

97	Case No.: 101/29/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
	HQ File :01/83/050/01366/AM08/	RLA File :03/94/040/00714/AM08/	Lic.No/Date:0310446342 15.10.2007	Defer Date:12.03.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 12.3.2008.				

98	Case No.: 103/29/83-ALC1/2007	Party Name:GULF OIL CORPORATION LIMITED.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Transferred to Different Section
	HQ File :01/83/050/01368/AM08/	RLA File :09/24/040/00268/AM08/	Lic.No/Date:0910031799 16.10.2007	Defer Date:13.02.2008
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) since the export product is under chapter 29 of ITC which is allocated to NC-III as per O&M instruction No. 03/08 dt. 31.1.2008.				

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Case No.: 33/32/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status: Case Approved
HQ File :01/83/050/01455/AM08/	RLA File :17/24/040/00082/AM08/	Lic.No/Date:1710001794 30.10.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/140/2004/Ch.II dated 14.8.2007 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Product 48 AE Tridecyl Alcohol 5 moles Ethoxylate	1 kg.	1. Tridecyl Alcohol 2. Ethylene Oxide	0.4762 kg. 0.5238 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

100	Case No.: 8/33/83-ALC1/2007	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
	HQ File :01/83/050/01537/AM08/	RLA File :03/95/040/00759/AM08/	Lic.No/Date:0310449696 07.11.2007	Defer Date:12.03.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 12.3.2008.			
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101	Case No.:10/33/83-ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Transferred to Different Section
	HQ File :01/83/050/01539/AM08/	RLA File :02/24/040/00195/AM08/	Lic.No/Date:0210105917 08.11.2007	Defer Date:13.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(Textile)			

102	Case No.:11/33/83-ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Transferred to Different Section
	HQ File :01/83/050/01540/AM08/	RLA File :02/24/040/00196/AM08/	Lic.No/Date:0210105919 08.11.2007	Defer Date:13.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(Textile)			

103	Case No.:12/33/83-ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Transferred to Different Section
	HQ File :01/83/050/01541/AM08/	RLA File :02/24/040/00197/AM08/	Lic.No/Date:0210105921 08.11.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(Textile)			

104	Case No.:16/33/83-ALC1/2007	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
	HQ File :01/83/050/01545/AM08/	RLA File :05/24/040/00567/AM08/	Lic.No/Date:0510211837 08.11.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and noted that no comments is coming from Deptt. of Mines. The D/o C&PC (Chem.Div.) will examine. Accordingly the case may be re-listed on 12.3.2008.			

105	Case No.:17/33/83-ALC1/2007	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
	HQ File :01/83/050/01546/AM08/	RLA File :05/24/040/00621/AM08/	Lic.No/Date:0510211843 08.11.2007	Defer Date:12.03.2008

Decision : The Committee considered the case as per agenda and noted that no comments is coming from Deptt. of Mines. The D/o C&PC (Chem.Div.) will examine. Accordingly the case may be re-listed on 12.3.2008.

106

Case No.:18/33/83-ALC1/2007	Party Name:REDOX PHARMACHEM PVT LTD.	Meet No/Date:45/83- ALC1/2007 13.02.2008	Status:Case Approved
HQ File :01/83/050/01547/AM08/	RLA File :05/24/040/00624/AM08/	Lic.No/Date:0510211848 08.11.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/7/2003/Ch.II dated 24.1.2008 and decided to approve this case as under:-			
Item of Import	Qty	Item of Export	Qty
Terpinene-4-ol, 55%	1 kg.	Terpinene-4-ol, 98%	1.10 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

107	Case No.: 20/33/83-ALC1/2007	Party Name:DR J PHARMACHEM (INDIA)(PROP.ADITYA PRAMOD JOGDEO)	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status: Case Deferred
	HQ File :01/83/050/01549/AM08/	RLA File :31/24/040/00266/AM08/	Lic.No/Date:3110031522 08.11.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

108	Case No.: 21/33/83-ALC1/2007	Party Name:SHODHANA LABORATORIES LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status: Transferred to Different Section
	HQ File :01/83/050/01550/AM08/	RLA File :09/24/040/00328/AM08/	Lic.No/Date:0910032054 12.11.2007	Defer Date:13.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) since the export product is under chapter 29 of ITC which is allocated to NC-III as per O&M instruction No. 03/08 dt. 31.1.2008.			

109	Case No.: 22/33/83-ALC1/2007	Party Name:SHODHANA LABORATORIES LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status: Transferred to Different Section
	HQ File :01/83/050/01551/AM08/	RLA File :09/24/040/00332/AM08/	Lic.No/Date:0910032055 12.11.2007	Defer Date:13.02.2008

	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) since the export product is under chapter 29 of ITC which is allocated to NC-III as per O&M instruction No. 03/08 dt. 31.1.2008.			
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110	Case No.: 26/33/83-ALC1/2007	Party Name:SHODHANA LABORATORIES LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Transferred to Different Section
	HQ File :01/83/050/01555/AM08/	RLA File :09/24/040/00359/AM08/	Lic.No/Date:0910032060 13.11.2007	Defer Date:13.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) since the export product is under chapter 29 of ITC which is allocated to NC-III as per O&M instruction No. 03/08 dt. 31.1.2008.			

111	Case No.: 27/33/83-ALC1/2007	Party Name:SHODHANA LABORATORIES LTD.	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Transferred to Different Section
	HQ File :01/83/050/01556/AM08/	RLA File :09/24/040/00358/AM08/	Lic.No/Date:0910032061 13.11.2007	Defer Date:13.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) since the export product is under chapter 29 of ITC which is allocated to NC-III as per O&M instruction No. 03/08 dt. 31.1.2008.			

112	Case No.: 28/33/83-ALC1/2007	Party Name:THERMAX LTD.,	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
	HQ File :01/83/050/01557/AM08/	RLA File :31/24/040/00277/AM08/	Lic.No/Date:3110031548 13.11.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) and also decided to refer to PC Div. ..Accordingly the case may be re-listed on 12.3.2008.			

113	Case No.: 105/39/83-ALC1/2007	Party Name:GEMINI EXPORTS.,	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Transferred to Different Section
	HQ File :01/83/050/01684/AM08/	RLA File :03/94/040/00846/AM08/	Lic.No/Date:0310452648 04.12.2007	Defer Date:15.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) since the export product is under chapter 29 of ITC which is allocated to NC-III as per O&M instruction No. 03/08 dt. 31.1.2008.			

114	Case No.: 2/40/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:45/83-ALC1/2007 13.02.2008	Status:Case Deferred
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	HQ File :01/83/050/01767/AM08/	RLA File :17/24/040/00109/AM08/	Lic.No/Date:1710001868 17.12.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.			

	Case No.:1/45/83-ALC1/2007	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:45/83- ALC1/2007 13.02.2008	Status:Case Approved
	HQ File :01/83/050/01806/AM08/	RLA File :17/24/040/00084/AM08/	Lic.No/Date:1710001915 28.01.2008	Defer Date:
115	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 13.2.2008 offered by him the Committee decided to approve the case as applied for. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:2/45/83-ALC1/2007	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:45/83- ALC1/2007 13.02.2008	Status:Case Approved
116	HQ File :01/83/050/01807/AM08/	RLA File :08/24/040/00246/AM08/	Lic.No/Date:0810069875 31.01.2008	Defer Date:
	Decision : This case will be processed manually as there is no data available.			

	Case No.:3/45/83-ALC1/2007	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:45/83- ALC1/2007 13.02.2008	Status:Case Deferred
117	HQ File :01/83/050/01808/AM08/	RLA File :08/24/040/00250/AM08/	Lic.No/Date:0810069931 05.02.2008	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.			

Date:21.02.2008
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer